

(2)

Date	Office Report	Orders
	<p><i>x</i> within a month of his making a representation</p>	<p>22.1.1990</p> <p>Shri N.S. Dalal, counsel for the applicant.</p> <p>The case of the applicant is that 42 Type IV quarters have been constructed of which 23 have been allotted to the employees of the President's Secretariat who are junior to him and are getting a lower salary than the applicant. According to the rules for allotment of residential accommodation in the President's Estate, an officer getting a salary in the range of 2800-3599 is entitled to Type IV quarter. The salary of the applicant is less than Rs. 2800/- and strictly speaking he is eligible for Type III quarter. However, persons to whom 23 houses have been allotted by the President's Secretariat vide allotment order No. EBA-4/90 dated 12.1.1990 are also not ^{allotted to by} entitled to Type IV quarters and are in fact drawing a lower salary than the applicant. He prays that he may also be allotted a Type IV quarter and he seeks Tribunal's orders for allotment of one quarter to him.</p> <p>The applicant may make a representation to the Estate Officer in the President's Secretariat within one month and he may approach the Tribunal if no action is taken by the respondents ^x and if he is still aggrieved by non-allotment of a house to him. The application is disposed of accordingly.</p> <p style="text-align: right;"><i>B.C. Mathur</i> (B.C. Mathur) Vice-Chairman</p>